

the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-5170/87.]

for the year 1986-87. [Placed in Library. See No. LT-5172/87.]

Annual Report of and Review on Centre for Environment Education (Nehru Foundation for Development) Ahmedabad for 1986-87, and Central Board for the Prevention and Control of Water Pollution, New Delhi, for 1986-87

12.10 hrs.

MESSAGES FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education (Nehru Foundation for Development) Ahmedabad, for the year 1986-87 along with Accounts.

(1) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the 'Rajya Sabha' at its sitting held on the 1st December, 1987, agreed without any amendment to the Auroville (Emergency Provisions) Amendment Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 12th November, 1987."

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Environment Education (Nehru Foundation for Development) Ahmedabad, for the year 1986-87 [Placed in Library. See No. LT 5171/87.]

(2) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Cine-workers and Cinema Theatre Workers, (Regulation of Employment) Amendment Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 1st December, 1987."

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1986-87 along with the Audited Statement of Accounts, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.

CINE WORKERS AND CINEMA THEATRE WORKERS (REGULATION OF EMPLOYMENT) AMENDMENT BILL:

[*English*]

As passed by Rajya Sabha

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for the Prevention and Control of Water Pollution, New Delhi,

SECRETARY-GENERAL: Sir, I lay on

[Secretary-General]

the Table the Cine-Workers and Cinema Theatre Workers (Regulation of Employment) Amendment Bill, 1987, as passed by Rajya Sabha.

—————

12.11 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

[*English*]

- (I) **Need to clear the proposal of Government of Maharashtra for nationalisation of Shreenivas Cotton Mills, Bombay**

SHRI SHARAD DIGHE (Bombay North Central): The textile undertaking belonging to the Shreenivas Cotton Mills, Bombay, employing about 4558 employees closed down on 23rd March, 1984 as a result of the alleged differences between the managing partners. Subsequently the company went into liquidation and the property of the company is in the possession of the official liquidator attached to the High Court, of Bombay.

The proposal for nationalisation of the mill has been accepted by the Maharashtra Government to safeguard the interests of employees and for utilising the existing idle workable capacity by reorganising and rehabilitating the Mill. A draft ordinance in respect of the Mill has been submitted on 12th August, 1987. The Planning Commission has also been requested on 23rd March, 1987 to grant an advance plan assistance to the extent of Rs. 32.54 crores so as to enable the State Government to pay compensation to the owners of the Mill and also for payment of past dues of workers, retrenchment compensation and gratuity to workers not to be

employed, payment of dues of financial institutions and banks, start up expenses and operating cost, etc.

The proposal relating to nationalisation of the Mill and grant of advance plan assistance are still under consideration of the Government of India.

I request the Government to clear the proposals expeditiously.

[*Translation*]

- (II) **Demand for a Railway line between Sahajanwan and Utrala in Uttar Pradesh in the Eighth Five Year Plan**

DR. CHANDRA SHEKHAR TRIPATHI (Khalilabad): Mr. Deputy Speaker, Sir, the eastern part of Uttar Pradesh, where Basti is located is a quite backward area from the development point of view.

In Basti district, world's famous goods are produced but due to the lack of the means of transport it is a tough job to send these goods outside. Since the goods produced there cannot be sent outside, it is but natural that it has a great impact on their demand. For example in Amardoma powerloom cloth is produced, in Bakhira unique bronze utensils are manufactured and in Bansi the rice known as Kalanamak is produced in a large quantity. If means of transport had been there, these goods would have surely been sent to far-off places and their demand too would have increased day by day.

Due to these very reasons ever since independence the social workers, the representatives of people and the respectable persons of this district have been demanding construction of a railway line from Sahajanwan to Utrala but this demand has remained unheard till date, with the conse-